



2026:DHC:7458



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010356542026
+ **OMP (ENF.) (COMM.) 171/2026 & EX.APPL.(OS) 1097/2026**

PANIPAT JALANDHAR NH1**TOLLWAY PRIVATE LIMITED****.....Decree Holder**

Through: Mr. Raunak Dhillon, Ms. Ginny Rautray, Ms. Isha Malik, Mr. Nihaad Dewan, Mr. Dharmendra Rautray, Mr. Gunav Gujral, Ms. Anusha Sarkar and Mr. Arnav Tandon, Advs.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA**.....Judgement Debtor**

Through: Mr. Sanjay Jain, Sr. Adv. and Mr. Ankur Mittal, Sr. Adv. with Mr. Abhay Gupta, Mr. Arpit Sharma, Mr. Aviraj Pandey, Ms. Allaha, Ms. Harshita Sukhija, Ms. Radhika Agarwal and Ms. Rabaicca Jaiswal, Advs.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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02.09.2026

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present enforcement petition, with liberty to file it again as and when situation arises.
2. Leave and liberty, as sought, is granted.



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3. The present petition is, accordingly, dismissed as withdrawn.
4. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 2, 2026/gunn